

**(2021) 03 SEBI CK 0214**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Miscellaneous Application No.79 Of 2021, Appeal No.70 Of 2021

Arvind Parasramka

APPELLANT

Vs

Securities And Exchange Board Of India & Ors

RESPONDENT

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**Date of Decision :** 22-03-2021

**Acts Referred:**

**Citation :** (2021) 03 SEBI CK 0214

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

**Bench :** Full Bench

**Advocate :** Abhiraj Arora, Rashi Dalmia, Kathik Narayan

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**Judgement**

1. We find that respondent no.4 inspite of being served has not appeared nor filed any reply. SEBI has filed a reply only a few days ago. Let a rejoinder be filed by appellant within three weeks. List on 28th April, 2021.
2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.